IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 8 OF 2025

Between:

Pittala Naresh, S/o Pittala Narayana Aged about 38 Years, Occ: Private Employee, R/o.H.No.8-69, Rudrangi Village & Mandal, Rajanna Sircilla District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep by its Chief Secretary Dr.B.R.Ambedkar Secretariat Building, Hyderabad
2. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat Building, Hyderabad
3. The State of Telangana, Rep by its Principal Secretary, Panchayath Raj and Rural Development, Secretariat Building, Hyderabad
4. The Chief Commissioner Land Administration, Government of Telangana, Nampally Station Road, Opp. Annapurna Hotel, Abids, Hyderabad
5. The District Collector, Rajanna Sircilla District, Telangana State
6. The District Panchayath Officer, Rajanna Sircilla District, Telangana State
7. The Sub Registrar, Vemulawada Sub Registration Office, Vemulawada, Rajanna Sircilla District, Telangana State
8. Pallakonda Sudhakar, S/o Saraiah, Aged about. 37 years, Occ. Mandal Panchayat Officer, Rudrangi Mandal Parishad Office, Rudrangi Mandal, Rajanna Sircilla District, Telangana State
9. Paltiya Ramdas Chouhan, S/o Pomya Naik, Aged about. 41 years, Occ. Panchayat Secretary, Rudrangi Village, Rudrangi Mandal, Rajanna Sircilla District, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a appropriate writ or direction particularly one in the nature of

WRIT OF MANDAMUS declaring the action of the Respondents No.1 to 7 in not considering the representations of the petitioner placed before them on dt.09/12/2024 complaining about the irregularities happening in Rudrangi Gram Panchayat Office through Respondent Nos. 8 & 9 who are granting House Construction Permissions-in Government Lands for monetary gains by giving House Numbers without mentioning the Survey Numbers which were already alloted to Gram Panchayat, Rudrangi village for the sake of public Use and Construction of Government offices and other in Sy.No.482/2 extent Ac 0-38 gts, Sy.No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated at Rudrangi Village and Mandal, Rajanna Sircilla District as illegal, arbitrary and unconstitutional and consequently direct the Respondents to. i) cancelling the House Building Permission Order of Gaddam Satya W/o Shankar vide Proceedings No.557/BP/2023, dt.04/08/2023, granted by Respondent No.9 forthwith. ii) directions to respondents no.5 and 6 to not to grant any House Building Permissions in Government Lands in Sy.No.482/2 extent Ac.0-38 gts, Sy.No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated in Rudrangi Village and Mandal, Rajanna Sircilla District. iii) directions to the respondent no.5 and 6 to demolish the structures, Buildings and sheds raised Government lands in Sy.No.482/2 extent Ac.0-38 gts, Sy.No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated in Rudrangi Village and Mandal, Rajanna Sircilla District forthwith. iv) Directions to the respondent no.7 to not to register any document pertains to the Government Lands in Sy.No.482/2 extent Ac.0-38 gts, Sy.No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated in Rudrangi Village & Mandal, Rajanna Sircilla District forthwith

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents cancelling the House Building Permission Order of Gaddam Satya W/o Shankar vide Proceedings No.557/BP/2023, dt.04/08/2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the respondent no.7 to not to register any document pertains to the Government Lands in Sy.,No.482/2 extent Ac 0-38 gts, Sy No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac 1-32 gts Situated in Rudrangi Village & Mandal, Rajanna Sircilla District, Pending disposal of the above writ petition.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent no.5 and 6 to demolish the structures, Buildings and sheds raised Government lands in Sy.No.482P extent Ac.0-3B gts, Sy.No.428/3 extent

Ac.0-25 gts 81. Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated in Rudrangi Village and Mandal, Rajanna Sircilla District.

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents no.5 and 6 not to grant any House Building Permissions in Government Lands in Sy.No.482/2 extent Ac.0-38 gts, Sy.No.428/3 extent Ac.0-25 gts and Sy.No.428/4 extent Ac.0-9 gts, total extent Ac.1-32 gts Situated in Rudrangi Village and Mandal, Rajanna Sircilla District.

Counsel for the Petitioner: SRI RAM PRASAD TEEGALA

Counsel for the Respondent No.1: SRI G. VEERASWAMY, GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2,4,5 & 7: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

Counsel for the Respondent No.3 & 6: SRI P. ASHOK KUMAR, ASST. GP FOR PANCHAYATH RAJ

Counsel for the Respondent No.8 & 9: SRI P. KISHORE RAO, SC FOR GRAM PANCHAYATH

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL)No.8 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri Ram Prasad Teegala, learned counsel for the petitioner; Sri G. Veeraswamy, learned Government Pleader for General Administration Department, for respondent No.1; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.2, 4, 5 and 7 and Sri P. Ashok Kumar, learned Assistant Government Pleader for Panchayat Raj Department, for respondent No.6.

2. Learned Assistant Government Pleader for Panchayat Raj Department, today, produced written instructions before us. Relevant paragraph of the same is extracted as under:-

> "In this regard, it is submitted that, on receipt of the representation cited, the Divisional Panchayat Officer, Sircilla has been instructed vide L.No.R2/2862/2024-Pts on 13.12.2024 to conduct enquiry and to submit the report. The Divisional Panchayat Officer is engaged in the proposed Gram Panchayat Elections, 2024. The enquiry will got completed in the presence of the writ petitioner and further action will taken according to the Rules within a fortnight."

(Verbatim reproduced)

3. In view of aforesaid stand of respondent No.6, learned counsel for the petitioner is satisfied and urged that the petition may be disposed of by directing respondent No.6 to act in

accordance with his stand taken in the aforesaid extracted paragraph.

4. Learned Assistant Government Pleader for Panchayat Raj Department has no objection.

5. Accordingly, this W.P.(PIL) is **disposed of** by directing respondent No.6 to act in accordance with his stand taken in the written instructions. It is made clear that this Court has not expressed any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- K.SREERAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary Dr.B.R.Ambedkar The State of Telangana, Secretariat Building, Hyderabad
2. The Principal Secretary, Revenue Department, The State of Telangana, Secretariat Building, Hyderabad
3. The Principal Secretary, The State of Telangana, Panchayath Raj and Rural Development, Secretariat Building, Hyderabad
4. The Chief Commissioner Land Administration, Government of Telangana, Nampally Station Road, Opp. Annapurna Hotel, Abids, Hyderabad
5. The District Collector, Rajanna Sircilla District, Telangana State
6. The District Panchayath Officer, Rajanna Sircilla District, Telangana State
7. The Sub Registrar, Vemulawada Sub Registration Office, Vemulawada, Rajanna Sircilla District, Telangana State
8. One CC to SRI RAM PRASAD TEEGALA, Advocate [OPUC]
9. One CC to SRI P. KISHORE RAO, SC for GRAM PANCHAYATH [OPUC]
10. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana. [OUT]
11. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
12. Two CCs to GP FOR PANCHAYATH RAJ, High Court for the State of Telangana. [OUT]
13. Two CD Copies

BN
GJP

HIGH COURT

DATED:07/02/2025

ORDER

WP(PIL).No.8 of 2025



DISPOSING OF THE WRIT PETITION (PIL) WITHOUT COSTS

18 copies